

collected under the Small Savings Scheme during 1958-59, State-wise?

The Minister of Finance (Shri Morarji Deasai): A statement is laid on the Table of the Sabha. [See Appendix V, annexure No. 18].

#### Coal Despatch to Pakistan

2250. Shri D. C. Sharma: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the total tonnage of coal despatched to Pakistan during the months of August to December, 1958 separately as compared to the despatches made during the corresponding months in 1957;

(b) the total monthly allotment of wagons for loading of coal to be despatched to both wings of Pakistan during the first six months of 1958, and

(c) the total number of wagons actually loaded and despatched during the same period?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c) A statement is laid on the Table of the Sabha [See Appendix V, annexure No. 19].

#### Political Sufferers

2260. { Shri D. C. Sharma:  
Shri Faangarkar:

Will the Minister of Home Affairs be pleased to state:

(a) the number of applications received from Political Sufferers during 1957-58 and 1958-59 so far for aid, State-wise; and

(b) how many of them have been granted aid and how many applications rejected, State-wise?

The Minister of Home Affairs (Shri G. B. Pant): (a) and (b). A statement is laid on the Table of the Sabha. [See Appendix V, annexure No. 20].

#### Propaganda for Removal of Untouchability

2261. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state the amount allotted by Central Government for propaganda for removal of untouchability in India, State-wise, for 1958-59?

The Minister of State in the Ministry of Home Affairs (Shri Datar): A statement is laid on the Table of the Sabha. [See Appendix V, annexure No. 21].

#### Election Petitions

2262. Shri Ram Krishan Gupta: Will the Minister of Law be pleased to state the total number of election petitions in respect of Lok Sabha and State Assemblies dismissed by Election Commission under Section 85 of the Representation of the People Act, 1951 (State-wise)?

The Deputy Minister of Law (Shri Hajarnavis): One election petition in respect of the Lok Sabha and fifteen election petitions in respect of State Legislative Assemblies, arising out of the last general elections, have been dismissed by the Election Commission under section 85 of the Representation of the People Act, 1951. The State-wise break up is given in the following statement:—